

- (vii) The Salary, Allowances and Pension of Members of Parliament (Amendment) Bill, 2020
- (viii) The Farmers (Empowerment and Protection) Agreement on Price Assurance and Farm Services Bill, 2020
- (ix) The Farmers' Produce Trade and Commerce (Promotion and Facilitation) Bill, 2020
- (x) The Essential Commodities (Amendment) Bill, 2020
- (xi) The Jammu and Kashmir Official Languages Bill, 2020
- (xii) The Homoeopathy Central Council (Amendment) Bill, 2020
- (xiii) The Indian Medicine Central Council (Amendment) Bill, 2020
- (xiv) The Appropriation (No.3) Bill, 2020
- (xv) The Appropriation (No.4) Bill, 2020
- (xvi) The Indian Institutes of Information Technology Laws (Amendment) Bill, 2020
- (xvii) The Companies (Amendment) Bill, 2020
- (xviii) The Bilateral Netting of Qualified Financial Contracts Bill, 2020
- (xix) The Rashtriya Raksha University Bill, 2020
- (xx) The National Forensic Sciences University Bill, 2020
- (xxi) The Foreign Contribution (Regulation) Amendment Bill, 2020
- (xxii) The Epidemic Diseases (Amendment) Bill, 2020
- (xxiii) The Industrial Relations Code, 2020
- (xxiv) The Code on Social Security, 2020
- (xxv) The Occupational Safety, Health and Working Conditions Code, 2020
- (xxvi) The Taxation and Other Laws (Relaxation and Amendment of Certain Provisions) Bill, 2020
- (xxvii) The Banking Regulation (Amendment) Bill, 2020

[Placed in Library. For (i) to (xxvii) See No. L.T. 3713/17/2021]

The Economic Survey, 2020-21

THE MINISTER OF FINANCE (SHRIMATI NIRMALA SITHARAMAN): Sir, I lay on the Table, a copy (in English and Hindi) of the Economic Survey, 2020-21 (Volumes I & II).

[Placed in Library. See No. L.T. 2906/17/2021]

Ordinances promulgated by the President

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V.

MURALEEDHARAN): Sir, with your permission, I lay on the Table, under sub-clause (a) of clause (2) of article 123 of the Constitution, a copy each (in English and Hindi) of the following Ordinances:-

- (i) The Commission for Air Quality Management in National Capital Region and Adjoining Areas Ordinance, 2020 (No.13 of 2020), promulgated by the President on the 28th of October, 2020.
[Placed in Library. See No. L.T. 2907/17/2021]
- (ii) The Arbitration and Conciliation (Amendment) Ordinance, 2020 (No.14 of 2020), promulgated by the President on the 4th of November, 2020.
[Placed in Library. See No. L.T. 2908/17/2021]
- (iii) The National Capital Territory of Delhi Laws (Special Provisions) Second (Amendment) Ordinance, 2020 (No.15 of 2020), promulgated by the President on the 30th of December, 2020.
[Placed in Library. See No. L.T. 2909/17/2021]
- (iv) The Jammu and Kashmir Reorganisation (Amendment) Ordinance, 2021 (No.1 of 2021), promulgated by the President on the 7th of January, 2021.
[Placed in Library. See No. L.T. 2910/17/2021]

MESSAGE FROM LOK SABHA

The Major Port Authorities Bill, 2020

SECRETARY-GENERAL: Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:-

“In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Major Port Authorities Bill, 2020, as passed by Lok Sabha at its sitting held on the 23rd September, 2020.”

Sir, I lay a copy of the Bill on the Table.
